

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of **M/s. BRS ENTERPRISES & TRADING LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. BRS ENTERPRISES & TRADING LIMITED
2	Date of incorporation of corporate debtor	03 rd March, 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51433TG2011PLC073024
5	Address of the registered office and principal office (if any) of corporate debtor	Shop No 2, Beside Nuzen Hair Oil Police Station Road, IDA, Bollaram, Jinnaram Md Bollaram, Telengana - 502325
6	Insolvency commencement date in respect of corporate debtor	05 th August, 2021 Order of NCLT, Hyderabad Special Bench Court -I in CP(IB) No.321/7/HDB/2020 [order received by IRP on 10-08-2021]
7	Estimated date of closure of insolvency resolution process	01 st February, 2022 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Bhaskar.B Reg.No. IBBI/IPA-002/IP-N00644/2018-2019/12024
9	Address and e-mail of the interim resolution professional, as registered with the Board	CS Bhaskar.B (Insolvency Professional) 4/447A, 7 th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	25 th August, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL

13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads→IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s BRS Enterprises & Trading Limited** on 05th August, 2021 [CP(IB) No.321/7/HDB/2020]

The creditors of **M/s BRS Enterprises & Trading Limited** are hereby called upon to submit their claims with proof on or before 25th August, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12/08/2021
Place : **Coimbatore**

(CS BHASKAR.B)

Name and Signature of Interim Resolution Professional




Published on 13th August, 2021
Nava Telangana – Hyderabad Edition (Telugu)
Fiancial Express – Telangana Edition (English)

Size : 8 x 20 cms

FORM A - PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
M/s. BRS ENTERPRISES & TRADING LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor
2	Date of incorporation of corporate debtor
3	Authority under which corporate debtor is incorporated / registered
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Insolvency commencement date in respect of corporate debtor
7	Estimated date of closure of insolvency resolution process
8	Name and registration number of the insolvency professional acting as interim resolution professional
9	Address and e-mail of the interim resolution professional, as registered with the Board
10	Address and e-mail to be used for correspondence with the interim resolution professional
11	Last date for submission of claims
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s BRS Enterprises & Trading Limited on 05th August, 2021 [CP(IB) No.321 / 7 / HDB / 2020] The creditors of M/s BRS Enterprises & Trading Limited are hereby called upon to submit their claims with proof on or before 25th August, 2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (CS.B.Bhaskar) Place : Coimbatore Date : 12.08.2021 Name and Signature of Interim Resolution Professional	

Size : 8 x 20 cms

ఫారం-ఎ	
బహిరంగ ప్రకటన	
(ఇన్సాల్యూన్స్ మరియు బ్యాంక్రప్సీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)	
M/s. BRS ENTERPRISES & TRADING LIMITED	
సంబంధిత వివరములు	
1.	కార్పొరేట్ డెహ్ ల యొక్క పేరు
2	కార్పొరేట్ డెహ్ ఇన్కార్పొరేషన్ తేదీ
3	కార్పొరేట్ డెహ్ యొక్క ఇన్కార్పొరేషన్/ నమోదిత క్రింద అధికారి
4	కార్పొరేట్ డెహ్ యొక్క కార్పొరేట్ గుర్తింపు నెం./పరిమితి రుణ గుర్తింపు నెం.
5	కార్పొరేట్ డెహ్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఏదైనా ఉంటే) చిరునామా
6	కార్పొరేట్ డెహ్ యొక్క దివాలా ప్రారంభ తేదీ
7	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేదీ సుమారుగా
8	మధ్యతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.
9	బోర్డు వద్ద నమోదైన విధిమూలక మధ్యతర, తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్
10	మధ్యతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్
11	క్లెయిమ్స్ దాఖలు చేయబడుతున్న తేదీ
12	మధ్యతర తీర్మాన నిపుణుల ద్వారా నివేదించిన సేవీసెక్షన్ (6ఎ) లోని క్లాస్ (బి) క్రింద సేవీసెక్షన్ క్లెయిమ్స్ వర్గీకరణ
13	తీర్మాన నిపుణులుగా గుర్తించబడుతున్న ఒక్కొక్క తరగతిలోని క్లెయిమ్స్ యొక్క అధికారి ప్రతినిధులుగా వ్యవహరిస్తున్నవారు (ఒక్కొక్క తరగతికి మూడు పేర్లు)
14	ఎ. సంబంధిత ఫారములు మరియు బి. అధికారి ప్రతినిధులుగా లభ్యమగు వివరములు:
ఈ నోట్సు ద్వారా తిరియ్యియడమవుతున్న బాతీయ కంపెనీ లా ట్రిబ్యూనల్, హైదరాబాద్ ఐఎన్ వారు M/s BRS Enterprises & Trading Limited యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేదీ 05th August, 2021. ఎన్.సి.ఎల్.టి ఆర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ -1 లో CP(IB) No.321 / 7 / HDB / 2020]. కావున M/s BRS Enterprises & Trading Limited యొక్క క్లెయిమ్స్ ను కోరడమవుతున్న మధ్యతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తిరిపిన పేజీ నెం.10లోని చిరునామాకు 25th August, 2021 లోగా తగిన సందర్భాలలో వారి క్లెయిమ్స్ దాఖలు చేయమని కోరడమవుతుంది. ఆర్థిక రుణదాతలను కోరడమవుతున్న వారి షరతులను కేవలం ఎలక్ట్రానిక్ పద్ధతి చేయమని కోరడమవుతుంది. ఇతర రుణదాతలందరూ వారి షరతులను తగిన ఫాక్స్ ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును. పేజీ నెం. 12లో నమోదైనట్లుగా ఒక తరగతికి చెందిన ఒక ఆర్థిక రుణదాత వారి అధికారి ప్రతినిధిని పేజీ నెం. 13లో నమోదైన ముగ్గురు దివాలా నిపుణుల మధ్య వారి ఇష్టానుసారముగా తిరియ్యియ్ ఫారం-CA (ప్రత్యేక తరగతి) తరగతిలోని అధికారి ప్రతినిధిగా వ్యవహరిస్తున్నట్లుగా తిరియ్యియ్ చేయవచ్చు. తీర్పును సమాచారము లేదా అసంబద్ధ షరతులను దాఖలు చేసినవారు శిక్షార్హులు (CS. BHASKAR.B) తేదీ : 12/08/2021 పేరు మరియు సంతకం యొక్క తాత్కాలిక నిపుణులలో ప్రదేశము : Coimbatore	